

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**O.A. No 735/2023**

In the matter of:

**News Item titled "Ashwani Khad: The most polluted river in Himachal Pradesh" appearing in News Himachal dated 04.12.2023.**

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HPSPCB

Through Counsel

Place: Shimla, H.P.

Dated: 06.11.2025

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**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**O.A. No 735/2023**

In the matter of:

**News Item titled "Ashwani Khad: The most polluted river in Himachal Pradesh" appearing in News Himachal dated 04.12.2023.**

**RESPONSE BY WAY OF AFFIDAVIT ON  
BEHALF OF H.P. STATE POLLUTION  
CONTROL BOARD IN COMPLIANCE OF  
ORDER DATED 26.08.2025.**

MAY IT PLEASE YOUR LORDSHIPS:

I, Anil Kumar, S/o Sh. Sita Ram aged about 36 years, at present holding the charge of Regional Officer, H.P. State Pollution Control Board at Shimla, Himachal Pradesh, do hereby solemnly declare and affirm on oath as under:-

1. That I am well conversant with the facts of the case and duly authorised to file this affidavit on behalf of H.P. State Pollution Control Board (HPSPCB).
2. That the present matter is pending adjudication before this Hon'ble Tribunal which was last listed on 26.08.2025, wherein, the Hon'ble NGT after

  
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H.P. High Court Shimla

considering the report dated 24.07.2025 filed by HPSPCB, passed following directions:-

*"...3. The HPPCB has also filed the report dated 24.07.2025 enclosing therewith the chart Annexure-2 containing the details of the EC imposed upon the STPs...*

*4. The above chart reflects that in the year 2023-24 at least 12 STPs were violating the norms, therefore, EC was imposed upon them. The Chart does not reflect the subsequent status of performance of these STPs. The reply of the PCB also does not reflect any serious efforts made by the PCB for recovery of the environmental compensation.*

*5. Learned counsel appearing for the PCB seeks four weeks' time to point out current performance status of these STPs and also steps which have been taken to recover the EC. The PCB is also directed to ascertain the subsequent violation by these STPs and to take steps for levy of the EC for subsequent violation...*

*6. List on 20.11.2025..."*

3. That in the previous affidavit dated 24.07.2025 of the State Board, it was submitted that EC amounting to Rupees 3,82,35,000/- (Rupees Three Crores Eighty Two Lakhs and Thirty Five Thousand) was levied by HPSPCB on defaulting STPs located in the

  
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Deputy Commissioner  
H.P. High Court Shimla

area in question and additional EC amounting to Rupees 3,04,02,500/- (Rupees Three Crores, Four Lakhs and Twenty Five Hundred) was imposed on 12 number of STPs for the year 2023-24 for non-compliance of norms set up by the Hon'ble NGT by order dated 30.04.2019 in O.A. No. 1069 of 2018.

4. That regarding the issue of subsequent violation and current performance status of the STPs under consideration, it is submitted that as per the latest status i.e. upto the month of August, 2025, the sampling results of 13 STPs have been found non-complying (by & large) vis-à-vis norms set up by the Hon'ble NGT in order dated 30.04.2019 in O.A. No. 1069 of 2018. (The consolidated analysis results showing the latest performance status of the concerned STPs is annexed as **Annexure-I**).
5. That regarding levy of the Environmental Compensation (EC) on STPs for subsequent violations, it is submitted that further EC amounting to Rupees 1,54,30,394 (Rupees One Crore Fifty Four Lakhs, Thirty Thousand, Three Hundred and Ninety Four) has been imposed on these 13 STPs by the State Board on dated 17.09.2025, 18.09.2025 & 19.09.2025. (The consolidated details of Environmental Compensation imposed on these STPs containing the EC amount, date of imposition,



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and the violation period is annexed as **Annexure-II**).

6. That regarding the steps taken by the HPPCB for recovery of the environmental compensation from STPs, it is submitted that that the State Board has issued letters and reminders to the State Government, Jal Shakti Vibhag and Shimla Jal Prabandhan Nigam Limited (SJPNL) for depositing the Environmental Compensation, copies of which are annexed as **Annexure-III collectively**. Thereafter, the State Board vide letter dated 27.09.2025 has requested the concerned revenue authorities/District Collectors i.e. Deputy Commissioner, Shimla, Deputy Commissioner, Mandi and Deputy Commissioner, Solan , H.P. to initiate recovery proceedings against the defaulting units/STPs as an arrear of land revenue. (Copy of letter dated 27.09.2025 is annexed as **Annexure-IV**)
7. That in addition to the above recovery proceedings, it is submitted that HPSPCB has also taken up the matter with the State Government and meetings have been held with the stakeholders from to time. It is submitted that vide communication dated 17.10.2025 the Engineer-in-Chief, Jal Shakti Vibhag, H.P. has intimated HPSPCB that funds amounting to Rupees 3,35,36,400/- (Three Crores,

*(Signature)*

Thirty Five Lakhs, Thirty Six Thousand and Four Hundred Rupees) have been allocated by the Jal Shakti Vibhag, H.P. for payment of the Environmental Compensation imposed by HPSPCB for violation of STP discharge norms. Copy of communication dated 17.10.2025 is annexed as **Annexure-V.**

- 8. That the present response filed by HPSPCB in compliance to order dated 26.08.2025, may kindly be taken on record. The answering respondent i.e. HPSPCB shall abide by further directions passed by Hon'ble NGT.

**DEPONENT**

**Verification:**

I, the above named deponent do hereby verify that the above contents of para no. 1 to 8 of this affidavit are correct to the best of my knowledge, based on information derived from official records, no part of the same is wrong and nothing material has been concealed therefrom.

Verified at Shimla, H.P. on this 6<sup>th</sup> day of November, 2025.

**DEPONENT**

*Sh. Taran Thakur  
ALJ, HPSPCB*  
**IDENTIFIED BY**

**ATTESTED**  
Oath Commissioner  
H.P. High Court Shimla



Certified that the above/overleaf who was declared before me on solemn affirmation on this 06<sup>th</sup> day of Nov 2025 at Shimla in the District of Shimla by Sh. Ravi K. Kumar Who is identified by Sh. Taran Thakur (ALJ, HPSPCB) Who is personally known to me, the above contents of the affidavit are duly explained to the deponent in verbatim and he/she has declared the truth.

**DEPONENT**  
:-All Cuttings and corrections are duly attested by me  
06/11/25  
Oath Commissioner

Annexure-I**Performance status of STPs.**

<b>STPs in the catchment area of SukhanaKhad in Parwanoo</b>									
<b>STP</b>	<b>Sampling date</b>	<b>pH</b>	<b>TSS (Mg/l)</b>	<b>BOD(mg/l)</b>	<b>COD (mg/l)</b>	<b>Nitrogen-Total (mg/L)</b>	<b>Phosphorus-Total ( For Discharge into Ponds, Lakes) mg/L</b>	<b>FC (MPN/100 ml)</b>	<b>Compliance as per norms of Hon'ble NGT vide order dated 30.04.2019</b>
STP Parwanoo	13-12-24	7.76	88	11	-	-	-	1600	<b>Non- Complying</b>
	10-02-25	7.25	55	44	276	-	-	1600	<b>Non- Complying</b>
	04-03-25	7.46	51	13	116	-	-	1600	<b>Non- Complying</b>
	23-04-25	8.26	64	12	100	-	-	920	<b>Non- Complying</b>
	28-05-25	7.58	12	4.2	32	-	-	22	Complying
	17-06-25	6.99	41	8	76	-	-	350	<b>Non- Complying</b>
	28-07-25	7.43	150	13	124	-	-	1600	<b>Non- Complying</b>
	19-08-25	7.36	51	8	96	-	-	49	<b>Non- Complying</b>

## STPs in the catchment area of Ashwani Khadd

	Sample collection Date	pH	TSS	COD	BOD	Nitrate-N	Nitrite-N	Total KJELDAHL-N	Ammonical Nitrogen	FecalColiform (MPN/100 ml)	Compliance as per norms of Hon'ble NGT vide order dated 30.04.2019
STP Malyana	16-12-24	7.92	17	28	6	4.44	0.03	--	20.16	26	Above Limit
	30-12-24	8.28	12	32	5.6	3.63	0.04	5.6	--	<1.8	Within Limit
	15-1-25	7.11	12	44	12	3.03	0.16	--	21.84	33	Above Limit
	27-1-25	7.44	14	60	8	3.69	0.12	31.36	--	33	Above Limit
	13-2-25	7.93	18	32	6	1.5	0.29	74.48	--	920	Above Limit
	24-2-25	7.13	33	76	21.4	5.1	0.16	31.92	--	70	Above Limit
	15-3-25	7.45	25	60	12.8	2.92	0.08	--	24.64	47	Above Limit
	26-3-25	7.64	48	100	27.5	1.55	0.01	49.28	--	20	Above Limit
	8-4-25	7.27	90	180	<b>50</b>	2.56	0.03	40.32	--	<1.8	Above Limit
	23-4-25	7.42	69	156	<b>56</b>	2.99	0.16	72.24	--	22	Above Limit
	15-5-25	7.32	23	64	8	3	BDL	50.96	--	<1.8	Above Limit
	31-5-25	7.48	12	48	7.3	3	0.11	19.6	--	<1.8	Above Limit
	12-6-25	7.16	5	28	4	2.88	0.12	6.16	--	<1.8	Within Limit
	24-6-25	6.33	55	40	3.8	2.85	0.12	21.84	--	<1.8	Above Limit
	14-7-25	7.68	16	20	2	5.16	0.09	12.88	--	6.8	Above Limit
	25-7-25	6.28	10	12	1.1	0.44	BDL	12.32	--	<1.8	Above Limit
	14-8-25	7.45	15	BDL	BDL	1.86	0.03	15.12	--	33	Above Limit

STP Dhalli	Sample collection Date	Ph (5.5- 9.0)	TSS mg/ Litre	COD	BOD	Nitrate- N (mg/L)	Nitrite- N	Total KJELDAHL- N	FecalColiform (MPN/100 ml)	Compliance as per norms of Hon'ble NGT vide order dated 30.04.2019
	8-4-24	7.46	8.5	100		0.76	0.08	--	4.5	Above Limit
	25-4-24	7.46	2	--		--	--	--	<b>9300</b>	Above Limit
	27-1-25	7.66	8	24	4.8	3.36	0.11	32.48	47	Above Limit
	13-2-25	7.23	20	56	7	3.02	0.04	49.28	220	Above Limit
	28-2-25	7.34	39	76	25	1.16	0.05	43.68	220	Above Limit
	15-3-25	7.40	10	48	4.8	1.64	0.02	--	33	Within Limit
	26-3-25	7.40	6	60	11.7	1.25	0.03	31.92	47	Above Limit
	8-4-25	6.68	7	44	2.2	3.7	BDL	43.68	<1.8	Above Limit
	30-4-25	7.26	18	BDL	BDL	2.43	0.03	12.32	<1.8	Above Limit
	16-5-25	7.24	18	52	16	2.85	0.05	11.76	47	Above Limit
	31-5-25	7.24	7	32	3.6	2.02	0.04	13.44	33	Above Limit
	12-6-25	7.24	12	40	9.6	2.02	0.02	6.72	4.5	Within Limit
	27-6-25	6.95	9	32	3.5	3.8	0.14	46.48	<1.8	Above Limit
	14-7-25	6.54	10	20	3.2	3.9	BDL	17.36	<1.8	Above Limit
28-7-25	6.92	20	40	4.8	0.48	0.04	16.24	<1.8	Above Limit	
14-8-25	7.23	6	8	BDL	3.87	0.01	17.36	<1.8	Above Limit	

	Sample collection Date	pH	TSS	COD	BOD	O&G	Nitrate-N	Nitrite-N	Total Kjeldahl-N	Remarks
<b>STP Lalpani</b>	6-11-24	7.18	41	84	12	1.72	0.49	8.96	<1.8	Above Limit
	25-11-24	7.24	17	52	5.1	3.52	0.06	8.40	<1.8	Above Limit
	9-12-24	7.23	14.1	36	2	1.94	0.13	5.6	<1.8	Within Limit
	30-12-24	7.47	BDL	36	2.3	3.30	0.10	7.28	33	Above Limit
	8-1-25	7.30	BDL	--	4.6	2.12	0.06	22.96	<1.8	Above Limit
	27-1-25	7.44	27	48	3	4.52	0.05	34.16	<1.8	Above Limit
	13-2-25	7.54	10	20	3.6	2.32	0.05	43.12	33	Above Limit
	24-2-25	7.10	15	56	10.1	5.80	0.10	17.92	47	Above Limit
	7-3-25	6.91	7	36	3.5	2.62	0.02	33.04	<1.8	Above Limit
	25-3-25	7.34	BDL	20	1	1.11	0.02	25.2	<1.8	Above Limit
	9-4-25	7.06	8	48	3.5	2.46	0.02	42	6.8	Above Limit
	23-4-25	7.15	9	24	2.2	2.06	0.02	18.48	33	Above Limit
	15-5-25	7.46	BDL	8	BDL	1.32	0.11	12.32	70	Above Limit
	31-5-25	7.20	8	20	2	3.24	0.03	12.88	<1.8	Above Limit
	12-6-25	7.47	17	48	5.4	2.79	0.12	6.16	6.8	Within Limit
	24-6-25	7.24	9	28	1.4	2.10	0.10	17.92	<1.8	Above Limit
	14-7-25	7.16	13	16	3.2	3.06	0.04	17.36	<1.8	Above Limit
25-7-25	6.51	12	12	1	0.37	BDL	11.20	<1.8	Above Limit	
14-8-25	7.35	8	8	BDL	1.88	0.08	17.92	<1.8	Above Limit	

STPs in the catchment area of River Pabbar												
STP	Sr. No.	Sample collection Date	pH	TSS (Mg/l)	BOD(mg/l)	COD (mg/lt)	Nitrate-N (10 mg/L)	Nitrite-N (NA)	Total KJELDAHL-N	Phosphorus-Total ( For Discharge into Ponds, Lakes) mg/L	FC	Compliance as per norms of Hon'ble NGT vide order dated 30.04.2019
STP Rohru	1	10-12-2024	7.92	24	10.8	84	2.60	0.05	17.36	--	1600	Non-Complying
	2	01-01-2025	7.76	300	150	452	13.7	--	57.68	--	220	Non-Complying
	3	10-02-2025	7.13	160	120	304	7.28	0.05	47.04	--	920	Non-Complying
	4	10-03-2025	7.36	300	340	636	3.27	--	40.32	--	47	Non-Complying
	5	05-04-2025	7.24	337	315	708	17.4	--	78.16	--	220	Non-Complying
	6	07-05-2025	7.26	409	350	652	1.94	0.04	43.68	--	47	Non-Complying
	7	10-06-2025	7.19	230	225	532	4.64	0.03	56	--	11	Non-Complying
	8	10-07-2025	7.51	63	12.6	96	3.45	0.27	13.44	--	<1.8	Non-Complying
	9	04-08-2025	7.33	70	25	216	4.80	--	17.92	--	170	Non-Complying
STP Jubbal	1	01-01-2025	7.11	1235	520	1048	29.41	0	67.72	--	350	Non-Complying
	2	10-02-2025	7.14	18	15	96	2.52	0.13	20.16	--	280	Non-Complying
	3	10-03-2025	7.64	62	43	152	4.12	0.06	36.96	--	<1.8	Non-Complying
	4	05-04-2025	6.49	27	13.4	52	27.88	0.56	72.24	--	<1.8	Non-Complying
	5	07-05-2025	7.09	51	2.4	64	3.16	0	15.12	--	94	Non-Complying
	6	10-06-2025	8.59	128	46	260	13.68	0.68	17.92	--	<1.8	Non-Complying
	7	10-07-2025	8.49	165	17.5	144	3.42	0.05	15.68	--	<1.8	Non-Complying
	8	04-08-2025	6.95	114	25	124	10.68	0.08	29.12	--	<1.8	Non-Complying

<b>STP in the catchment of River Sirsa &amp; River Ratta in Nalagarh and River Bald in Baddi</b>									
<b>STP</b>	<b>Sampling</b>	<b>pH</b>	<b>TSS (Mg/l)</b>	<b>BOD(mg/l)</b>	<b>COD (mg/lt)</b>	<b>Nitrogen-Total (mg/L)</b>	<b>Phosphorus-Total ( For Discharge into Ponds, Lakes) mg/L</b>	<b>FC (MPN/100 ml)</b>	<b>Compliance as per norms of Hon'ble NGT vide order dated 30.04.2019</b>
STP Nalagarh	<b>31-12-2024</b>	8.18	30	9	110	-	-	920	Non compliant
	<b>31-01-2025</b>	7.59	20	6.6	76	-	-	920	Non compliant
	<b>27-02-2025</b>	7.3	19	6.6	56	-	-	34	Non compliant
	<b>26-03-2025</b>	7.17	8	5.4	48	-	-	110	Within limit
	<b>30-04-2025</b>	8.03	28	5.2	60	-	-	70	Non compliant
	30-05-2025	8.43	78	BDL	36	-	-	7.8	Non compliant
	<b>25-06-2025</b>	8.29	13	BDL	16	-	-	7.8	Within limit
	<b>31-07-2025</b>	8.72	16	4.6	44	-	-	79	Within limit
	<b>22-08-2025</b>	8.41	6	BDL	20	-	-	BDL	Within limit

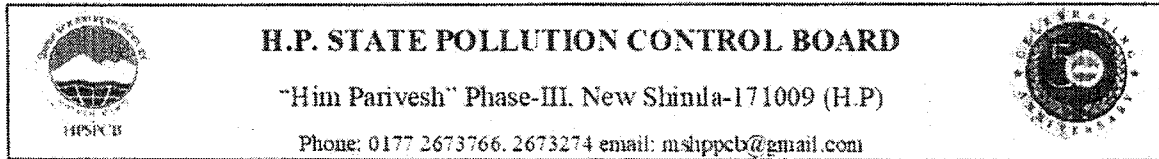
<b>STP in the catchment of River Beas</b>									
<b>STP</b>	<b>Sampling</b>	<b>pH</b>	<b>TSS (Mg/l)</b>	<b>BOD(mg/l)</b>	<b>COD (mg/lt)</b>	<b>Nitrogen-Total (mg/L)</b>	<b>Phosphorus-Total ( For Discharge into Ponds, Lakes) mg/L</b>	<b>FC (MPN/100 ml)</b>	<b>Compliance as per norms of Hon'ble NGT vide order dated 30.04.2019</b>
<b>Raghunath Ka Padhar</b>	<b>26-11-24</b>	7.29	16	11	88	-	-	540	Not Complied
	<b>31-12-24</b>	7.35	20	3	36	-	-	110	Complied
	<b>29-01-25</b>	6.97	22	5	60	-	-	170	Not Complied
	<b>24-02-25</b>	7.78	24	2	-	-	-	<1.8	Not Complied
	<b>25-03-25</b>	7.08	24	2.3	40	-	-	<1.8	Not Complied
	<b>19-04-25</b>	8.03	60	8	92	-	-	14	Not Complied
	<b>30-05-25</b>	6.6	110	15	84	-	-	540	Not Complied
	<b>06-06-25</b>	7.43	32	5	84	-	-	<1.8	Not Complied
<b>STP</b>	<b>Sampling</b>	<b>pH</b>	<b>TSS (Mg/l)</b>	<b>BOD(mg/l)</b>	<b>COD (mg/lt)</b>	<b>Nitrogen-Total (mg/L)</b>	<b>Phosphorus-Total ( For Discharge into Ponds, Lakes) mg/L</b>	<b>FC (MPN/100 ml)</b>	<b>Compliance as per norms of Hon'ble NGT vide order dated 30.04.2019</b>
<b>Khaliar</b>	<b>26-11-24</b>	7.88	58	6	156	-	-	<1.8	Not Complied
	<b>31-12-24</b>	7.59	24	<2	12	-	-	11	Not Complied
	<b>29-01-25</b>	7.39	29	4	60	-	-	140	Not Complied
	<b>23-02-25</b>	7.38	29	4	56	-	-	<1.8	Not Complied
	<b>25-03-25</b>	6.99	69	12	84	-	-	920	Not Complied
	<b>19-04-25</b>	6.61	136	14	144	-	-	,1.8	Not Complied
	<b>08-05-25</b>	7.9	45	12	108	-	-	<1.8	Not Complied
	<b>28-06-25</b>	7.17	5	2.6	-	3.08	0.21	430	Not Complied
<b>STP</b>	<b>Sampling</b>	<b>pH</b>	<b>TSS</b>	<b>BOD(mg/l)</b>	<b>COD</b>	<b>Nitrogen-</b>	<b>Phosphorus-</b>	<b>FC</b>	<b>Compliance as per</b>



STP	Sampling	pH	TSS (Mg/l)	BOD(mg/l)	COD (mg/lt)	Nitrogen-Total (mg/L)	Phosphorus-Total ( For Discharge into Ponds, Lakes) mg/L	FC (MPN/100 ml)	Compliance as per norms of Hon'ble NGT vide order dated 30.04.2019
STP Sundernagar	21-11-24	8.3	13	8.5	48	-	-	350	Not Complied
	31-12-24	7.72	20	<2	20	-	-	<1.8	Complied
	31-01-25	8.14	23	2	36	-	-	<1.8	Not Complied
	23-02-25	7.23	18	2	32	-	-	240	Not Complied
	28-03-25	6.96	33	4	64	-	-	<1.8	Not Complied
	19-04-25	7.75	32	2.4	32	-	-	4.5	Not Complied
	30-05-25	7.53	12	5	36	-	-	94	Complied
	28-06-25	7.28	9	2	24	4.48	0.86	350	Not Complied
	16-07-25	6.98	8	2	28	0.28	0.92	<1.8	Complied
STP	Sampling	pH	TSS (Mg/l)	BOD(mg/l)	COD (mg/lt)	Nitrogen-Total (mg/L)	Phosphorus-Total ( For Discharge into Ponds, Lakes) mg/L	FC (MPN/100 ml)	Compliance as per norms of Hon'ble NGT vide order dated 30.04.2019
BBMB, BSL, Sundernagar	21-11-24	7.6	3	2	12	-	-	79	Complied
	31-12-24	7.34	11	2.9	28	-	-	120	Complied
	29-01-25	7.94	21	10	52	-	-	540	Not Complied
	23-02-25	7.56	14	4	32	-	-	140	Complied
	28-03-25	7.92	6	2	12	-	-	22	Complied
	19-04-25	7.39	5	2	20	-	-	40	Complied
	30-05-25	7.45	19	16	48	-	-	540	Not Complied
	28-06-25	7.4	51	11	48	-	-	920	Not Complied
	16-07-25	7.62	37	4	32	3.64	0.55	540	Not Complied

**Latest EC imposed on STPs**

<b>Sr. No.</b>	<b>STP</b>	<b>Amount</b>	<b>Date of imposition</b>	<b>Violation Period</b>
1.	STP Sundernagar	8,64,813	17.09.2025	31-01-25 to 30-05-25 and 28-06-25 to 16-07-25 (137 days)
2.	STP Jogindernagar	10,41,563	17.09.2025	31.12.2024 to 22.01.2025 and 28.02.2025 to 26.04.2025 and 14.05.2025 to 08.08.2025 (165 days)
3.	STP Sarkaghat	4,54,500	17.09.2025	19.05.2025 to 30.07.2025 (72 days)
4.	STP Malyana	16,80,703	18.09.2025	16-12-24 to 30-12-24, 15-1-25 to 12-6-25 & 24-6-25 to 14-8-25 (213 days)
5.	STP Lalpani	23,11,438	19.09.2025	6-11-24 to 9-12-24, 30-12-24 to 12-6-25, 24-6-25 to 14-8-25 (248 days)
6.	STP Parwanoo	14,45,563	17.09.2025	13.12.2024 to 28.05.2025 and 17.06.2025 to 19.08.2025 (229days)
7.	STP Raghunath ka Padhar	8,08,000	17.09.2025	29.01.2025 to 06.06.2025 (128 days)
8.	STP Khaliyar	11,29,938	17.09.2025	31.12.2024 to 28-06-2024 (179 days).
9.	STP Nalagarh	6,94,375	17.09.2025	31.01.2025 to 26.03.2025 and 30.04.2025 to 25.06.2025 (110days).
10.	STP BBMB Sundernagar	4,54,500	19.9.2025	29-01-25 to 23-02-25 and 30-05-25 to 16-07-25 (72 days)
11.	STP Rohru	16,88,594	17.09.2025	02.01.2025 04.08.2025 (214 days)
12.	STP Dhalli	<b>14,99,219</b>	18.9.25	08-04-2024 to 25-04-2024, 08-04-2024 to 25-04-2024, 27-01-2025 to 15-03-2025, 26-03-2025 to 12-06-2025 and 27-06-2025 to 14-08-2025 (190 days)
13.	STP Jubbal	₹ 13,57,188	17.09.2025	01.01.2025 04.08.2025 (215 days)
Total		1,54,30,394		



HPSPCB/Misc STP/2020

9191-95

Dated 10/09/2025

To

**The Engineer in Chief,**  
Jal Shakti Vibhag,  
Shimla

**The Managing Director,**  
Shimla Jal Prabandhan Nigam Ltd. (SJPNL),  
Shimla, Himachal Pradesh

**Sub:- Violation of Sewage treatment Plant discharge norms and non-compliance of Hon'ble NGT orders -reg.**

Sir

As you are aware that there are 73 number of Sewage Treatment Plant (STPs) operational in the State. As per the results for the month of June-25, 20 number of STPs were not meeting the norms (copy of the compliance status enclosed as **Annexure- I**) as a result untreated sewage is finding its way into river bodies.

It is imperative that all STPs strictly comply with the discharge standards stipulated by MoEF & CC and the Hon'ble NGT vide order OA No. 1069 of 2018 (copy of order enclosed). The adherence to these norms is non-negotiable and immediate corrective actions must be taken in cases of non-compliance to prevent environmental harm. Also, the compliance status of the STPs is under active monitoring by the Hon'ble NGT and the Central Monitoring Committee established by NGT.

Further in order to prevent any potential contamination of water sources and to avoid direct contact between the public and treated sewage water, it shall be mandatory for the STP to either recycle or reuse the treated sewage or, alternatively, relocate the outlet of the STP to a suitable location, especially where the discharge from any STP is located in proximity to water supply schemes or inhabited areas.

It is to also directed that The Environmental Compensation (EC) penalties levied on non-compliant STPs shall be deposited promptly (the detail of the Environmental Compensation imposed is enclosed as **Annexure -II**). The status of these penalties is under active monitoring by the Hon'ble NGT and the non-payment of these penalties will be treated as a violation of the orders passed by the Hon'ble NGT.

Further with regard to the representations made by individual STPs requesting a waiver of the Environmental Compensation (EC) imposed, it is stated that the EC has been levied in accordance with the violations committed by the respective STPs, as per the methodology prescribed by the Hon'ble NGT in OA

No. 593 of 2017. These violations have posed a substantial risk to the environment and public health at large. Consequently, the ECs cannot be waived. Any EC imposed, the appeal must be submitted to the Chief Secretary (CS), Government of Himachal Pradesh, who is the designated as "Appellate Authority" for such matters.

Furthermore, in accordance with the directions issued by CPCB and in fulfilment of regulatory obligations, it is hereby directed that all STPs install *Online Continuous Effluent Monitoring Systems (OCEMS)* at their outlets. The CEMS must be linked with both the State Pollution Control Board and the Central Pollution Control Board servers to ensure real-time monitoring and data transmission for continuous regulatory oversight. The list of STPs currently connected to the server of State Board is enclosed for ready reference as **Annexure -III**.


Further it has been observed that many STPs operational in the State are running without a valid Consent of the State Board. As per the regulation under Water Act, 1974 and the directives given by Hon'ble NGT & revised Categorization of Industries notified by CPCB, all operational STPs must obtain consent from State Board under the "Blue category".

Furthermore, in accordance with the provisions governing the monitoring of sewage effluent quality, it is required to remit the sample testing charges for STP samples tested by the State Pollution Control Board. Thus, necessary directions must be issued to concerned to deposit the pending Sample Testing Charges to the State Board.

Therefore, you are requested to intervene in the matter and ensure that STPs comply with the directions stated above. It may be noted that in view of violation / non-compliance, State Board shall initiate action including imposing Environment Compensation and action under Environment (Protection) Act, 1986 and Water (Prevention and Control of Pollution) Act, 1974.


Yours faithfully

**Encls. As mentioned above (via email)**

for.   
 Member Secretary  
 HPSPCB

**Copy to**

1. Chairman, Himachal State Pollution Control Board, Shimla for kind information please
2. Pr. Secretary (Urban Development) to GoHP for kind information please.
3. Secretary (Jal Shakti) to GoHP for kind information please.

for.   
 Member Secretary  
 HPSPCB

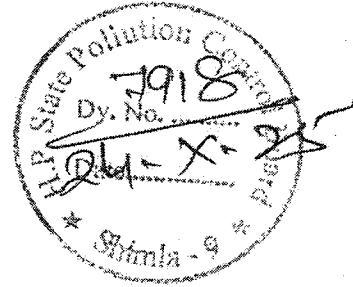
No. STE-A(3)-11/2025  
 Government of Himachal Pradesh  
 Department of Env. Science Technology & Climate Change

From

The Secretary (Env.Sci.Tech.&CC) to the  
 Government of Himachal Pradesh

To

1. The Principal Secretary (Urban Development) to the  
 Government of Himachal Pradesh  
 Shimla-171002.
2. The Secretary (Jal Shakti Vibhag) to the  
 Government of Himachal Pradesh  
 Shimla-171002.
3. The Engineer-in Chief,  
 Jal Shakti Vibhag, HP Shimla-171005.
4. The Managing Director,  
 Shimla Jal Prabandhan Nigam Ltd.,  
 U.S Club Shimla-171001.



Dated: Shimla-2, -10-2025.

Subject: *GA*  
*24/10/2025*

Regarding Environmental Compensation (EC) to be deposited by JSV & SJPNL for violation of STP Norms.

Sir

I am directed to enclose herewith a copy of letter No. HPSPCB/Misc STP/2020-9141-45 dated 09-09-2025 received from the Member Secretary, HP State Pollution Control Board on the subject cited above and to request you to take necessary action in the matter at the earliest under intimation to this Department.

Yours faithfully,

(Satpal Dhiman)

Additional Secretary (Env.Sci.Tech.&CC) to the  
 Government of Himachal Pradesh  
 Phone No.0177-2621874

Endst. No. As above.

Dated: Shimla-2, the 17-10-2025.

Copy to the Member Secretary, H.P. State Pollution Control Board, New Shimla-171009 w.r.t above letter referred to above for information.

*17-10-2025*  
 Additional Secretary (Env.Sci.Tech.&CC) to the  
 Government of Himachal Pradesh

Chief Secretary  
98  
10/9/25  
Dated

**H.P. STATE POLLUTION CONTROL BOARD**  
"Him Parivesh" Phase-III, New Shimla-171009 (H.P.)  
Phone: 0177 2673766, 2673274 email: mshppcb@gmail.com

Himachal Pradesh  
50  
HIMACHAL PRADESH  
GOVERNMENT

HPSPCB/Misc STP/2020

9141-45

Dated 09-09-25

To

The Chief Secretary  
to Government of Himachal Pradesh  
Shimla - 171002

**Subject: Regarding Environmental Compensation (EC) to be Deposited by JSV & SJPNL for Violation of STP Norms**

Sir,

This is to bring to your kind attention the issue of non-submission of environment compensation imposed for non-compliance with environmental norms in the operation of Sewage Treatment Plants (STPs) by the Jal Shakti Vibhag (JSV) and Shimla Jal Prabandhan Nigam Ltd. (SJPNL) under their jurisdiction.

The Himachal Pradesh State Pollution Control Board, upon regular inspection and monitoring, has found multiple instances of violation of prescribed norms at several STP in HP. In accordance with the provisions laid down by the Hon'ble National Green Tribunal (NGT) in OA no. 593 of 2017 and directions issued by the Central Pollution Control Board (CPCB), Environmental Compensation (EC) has been imposed by HPSPCB which is yet to be deposited by Jal Shakti Vibhag and Shimla Jal Prabandhan Nigam Ltd. The detail of EC imposed is enclosed as **Annexure-A**.

Therefore, in light of the above, it is requested to issue the necessary directions to the concerned authorities of JSV & SJPNL to ensure the immediate deposition of the Environmental Compensation to the HPSPCB, so that compliance can be ensured and duly reported to the Hon'ble NGT.

Yours faithfully,

*U*  
(Parveen Gupta)  
Member Secretary  
HPSPCB

Copy to

1. **Secretary** (Jal Shakti Vibhag) to GoHP for kind information please.
2. **Principal Secretary** (Urban Development) to GoHP for kind information please.
3. **Engineer in Chief**, Jal shakti Vibhag, Himachal Pradesh, 171005 for information and further necessary action to ensure compliance.
4. **Managing Director**, Shimla Jal Prabandhan Nigam Ltd. US Club To High Ct, Bemloi, Shimla, Himachal Pradesh 171001, for information and further necessary action to ensure compliance.

*U*  
Member Secretary  
HPSPCB

9/19/25  
ASLEHV

10-9-25  
SOGEST

10/9/2025  
TH KEM

B

No. UD-F010/3/2025  
Government of Himachal Pradesh  
Department of Urban Development

From

The Secretary (UD) to the  
Govt. of Himachal Pradesh.

To

The M.D. cum-CEO, SJPNL  
U.S. Club Shimla of  
Himachal Pradesh.

Dated: Shimla-2 the 08-10-2025

Subject: Environmental Compensation for violation of provision under  
Environment (Protection) Act, 1986 and water (Prevention  
and Control of Pollution) Act, 1974 as per order passed by  
Hon'ble NGT in OA No. 593/2017 and 735/2023.

Sir,

I am directed to invite your attention towards the letters No.  
PCB/STP Dhalli, Shimla (Vol-I)/2020-9749-53, No. PCB/STP Sanjauli  
Malyana/2016-9744-48- dated 18.09.2025 and PCB/STP Lalpani/vol-  
1/2020-9788-92 dated 19.09.2025 received from the Member Secretary,  
HP. State Pollution Control Board, on the subject cited above which are  
addressed to you and copies thereof endorsed to this office.

You are therefore, requested to deposit the said compensation  
with the HP State Pollution Control Board under intimation to this  
Department.

Yours faithfully,  
Signed by

Saurabh Jassal

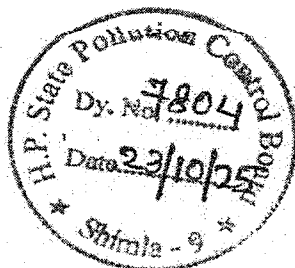
Date: 08-10-2025 15:44:54

(Saurabh Jassal)  
Spl. Secretary (UD) to the  
Govt. of Himachal Pradesh.

Endst. No. As above Dated: Shimla-2



08 10 2025

✓ Copy forwarded to the Member Secretary, HP State Pollution  
Control Board with reference to above referred letters for information.



Spl. Secretary (UD) to the  
Govt. of Himachal Pradesh.

MS  
EE-I  
JEE  
24/10/2025  
D. Jassal  
18-10-2025

	<b>H.P. STATE POLLUTION CONTROL BOARD</b> "Him Parivesh" Phase-III, New Shimla-171009 (H.P.) Phone: 0177 2673766, 2673274 email: msppcb@gmail.com	
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No. PCB/STP Dhalli, Shimla (Vol.-I)/2020/- 9749-53 Dated: 18/09/2025

**Environmental Compensation for violation of provision under Environment (Protection) Act, 1986 and Water (Prevention and Control of Pollution) Act, 1974 as per order passed by Hon'ble NGT in OA No. 593 of 2017 and O.A. No. 735 of 2023**

To

**The Managing Director  
Shimla Jal Prabandhan Nigam Limited,  
US Club to High Ct, Bemloe, Shimla Himachal  
Pradesh- 171001.**

WHEREAS, the Hon'ble National Green Tribunal (NGT) vide its order dated 26.03.2025 in OA No. 735 of 2023 has issued the following directions:

*"We also find that along with the report on page 1956, details of compliance of norms by STPs in the catchment area of Sukhana Khad and Ashwini Khad etc; have been disclosed and many of these STPs are not complying with the norms set up by NGT by order dated 30.04.2019 (OA 1069/2018). Hence, EC is required to be imposed upon those who have failed to comply with the norms."*

WHEREAS, the parameters/standards for STP compliance, as per norms setup by the Hon'ble NGT vide order dt 30.04.2019 in the matter of OA no. 1069/2018, are as follows:

Parameters	Norms prescribed by Hon'ble NGT vide order dt 30.04.2019 in the matter of OA no. 1069/2018
pH	5.5-9
Bio-Chemical Oxygen Demand (BOD)	<10 mg/l
Chemical Oxygen Demand (COD)	<50 mg/l
Total Suspended Solids (TSS)	<20 mg/l
Fecal Coliform (FC)	Desirable <100 Permissible 230
Nitrogen-Total	<10 mg/l
Phosphorus- Total (For Discharge into Ponds, Lakes)	1 mg/l

WHEREAS, the Hon'ble National Green Tribunal (NGT) vide its order dated 26.08.2025 in OA No. 735 of 2023 has issued the following directions:

*"The PCB is also directed to ascertain the subsequent violation by these STPs and to take steps for levy of the EC for subsequent violation."*

WHEREAS, as per the affidavit dated 20.02.2025 filed by Govt. of HP before Hon'ble NGT in matter of OA No. 735 of 2018, the results pertaining to the STP Dhalli are as detailed below: -

Sample Date	Ph	TSS mg/Litre	Chemical Oxygen demand mg/litre	Biological Oxygen Demand mg /Litre	Nitrate-N (mg/L)	Nitrite-N	Total KJELDAHL-N	Fecat Coliform (MPN/100 ml)	Compliance as per norms of Hon'ble NGT vide order dated 30.04.2019
8-4-24	7.46	8.5	100		0.76	0.08	--	4.5	Above Limit
25-4-24	7.46	2	--		--	--	--	9300	Above Limit
27-1-25	7.66	8	24	4.8	3.36	0.11	32.48	47	Above Limit
13-2-25	7.23	20	56	7	3.02	0.04	49.28	220	Above Limit
28-2-25	7.34	39	76	25	1.16	0.05	43.68	220	Above Limit
15-3-25	7.40	10	48	4.8	1.64	0.02	--	33	Within Limit
26-3-25	7.40	6	60	11.7	1.25	0.03	31.92	47	Above Limit
8-4-25	6.68	7	44	2.2	3.7	BDL	43.68	<1.8	Above Limit
30-4-25	7.26	18	BDL	BDL	2.43	0.03	12.32	<1.8	Above Limit
16-5-25	7.24	18	52	16	2.85	0.05	11.76	47	Above Limit
31-5-25	7.24	7	32	3.6	2.02	0.04	13.44	33	Above Limit
12-6-25	7.24	12	40	9.6	2.02	0.02	6.72	4.5	Within Limit
27-6-25	6.95	9	32	3.5	3.8	0.14	46.48	<1.8	Above Limit
14-7-25	6.54	10	20	3.2	3.9	BDL	17.36	<1.8	Above Limit
28-7-25	6.92	20	40	4.8	0.48	0.04	16.24	<1.8	Above Limit
14-8-25	7.23	6	8	BDL	3.87	0.01	17.36	<1.8	Above Limit

WHEREAS, the analysis of the Sewage Treatment Plant **STP Dhalli**, maintained and operated by you, demonstrates continuous non-compliance with the norms laid down by the Hon'ble NGT in OA No. 1069 of 2019 for the period from 08-04-2024 to 25-04-2024, 27-01-2025 to 15-03-2025, 26-03-2025 to 12-06-2025 and 27-06-2025 to 14-08-2025 (190 days).

WHEREAS, an earlier Environmental Compensation of ₹26,25,000 was imposed on you through a letter dated 23.07.2025, due to previous non-compliance, and this amount is yet to be deposited.

WHEREAS, the Hon'ble NGT vide order dated 19.02.2019 in O.A. No. 593/2017 titled Paryavaran Suraksha Samiti V/s Union of India & ors. approved the methodology for levy of Environmental Compensation on the basis of polluter pays principle on violating units, which is as follows: -

$$EC = \text{Pollution Index (PI)} \times \text{Number of days (N)} \times (R) \times (S) \times (LF)$$

Further vide order dated 28.08.2019 in OA No. 593 of 2017, the Hon'ble NGT has stated:

*"No polluted matter can be discharged into a stream or well or on land, and no industry, operation or process can be established and no out-let for discharge of sewage used without consent of the State Board. The Water Act provides powers to give directions for closing any such activity as well as for prosecution. Power to give directions implicitly includes recovery of compensation on 'Polluter Pays' principle."*

**THEREFORE**, in view of the foregoing, an Environmental Compensation amounting to ₹14,99,219/- (Fourteen Lakhs Ninety-Nine Thousand Two Hundred

Nineteen Only) is hereby imposed upon SJPNL for non-compliance during the period from 08-04-2024 to 25-04-2024, 08-04-2024 to 25-04-2024, 27-01-2025 to 15-03-2025, 26-03-2025 to 12-06-2025 and 27-06-2025 to 14-08-2025 (190 days) in accordance with the methodology approved by the Hon'ble NGT in OA No. 593/2017.

Accordingly, you are hereby directed that to deposit the aforesaid Environmental Compensation amounts in the account of Member Secretary, HPSPCB, Bank of Baroda A/c No. 54140100001617 (IFSC Code- BAB0NEWSIM) within 15 days. Failure to comply with this directive shall compel the initiation of regulatory and penal actions under the provisions of the Environment (Protection) Act, 1986 and the Water (Prevention and Control of Pollution) Act, 1974, at your own risk and cost. It may be noted that if the violation persists/ recur, the amount of Environmental Compensation shall multiply accordingly.

Signed by

  
Parveen Chander Gupta  
(Dr. Parveen Gupta)  
Date: 18.09.2025 11:51:55  
Member Secretary



H.P. State Pollution Control Board

Copy forwarded to the following: -

1. The Principal Secretary, Urban Development Department, Government of HP Shimla for information and requested to issue necessary direction to quarter concerned for compliance.
2. Deputy Commissioner Shimla, for information please.
3. The Joint Controller, HQ, HPSPCB for information.
4. The Regional Officer, HPSPCB, Shimla for information and necessary action.

(Dr. Parveen Gupta)  
Member Secretary

H.P. State Pollution Control Board

	<b>H.P. STATE POLLUTION CONTROL BOARD</b> "Him Parivesh" Phase-III, New Shimla-171009 (H.P.) Phone: 0177 2673766, 2673274 email: mshppcb@gmail.com	
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No. PCB/STP Lalpani/Vol-1/2020/- 9788-92  
 Dated: 19/09/25

**Environmental Compensation for violation of provision under Environment (Protection) Act, 1986 and Water (Prevention and Control of Pollution) Act, 1974 as per order passed by Hon'ble NGT in OA No. 593 of 2017 and O.A. No. 735 of 2023**

To

**The Managing Director  
 Shimla Jal Prabandhan Nigam Limited,  
 US Club to High Ct, Bemloe, Shimla Himachal Pradesh-  
 171001.**

WHEREAS, the Hon'ble National Green Tribunal (NGT) vide its order dated 26.03.2025 in OA No. 735 of 2023 has issued the following directions:

*"We also find that along with the report on page 1956, details of compliance of norms by STPs in the catchment area of Sukhana Khad and Ashwini Khad etc; have been disclosed and many of these STPs are not complying with the norms set up by NGT by order dated 30.04.2019 (OA 1069/2018). Hence, EC is required to be imposed upon those who have failed to comply with the norms."*

WHEREAS, the parameters/standards for STP compliance, as per norms setup by the Hon'ble NGT vide order dt 30.04.2019 in the matter of OA no. 1069/2018 are as follows: -

Parameters	Norms prescribed by Hon'ble NGT vide order dt 30.04.2019 in the matter of OA no. 1069/2018
pH	5.5-9
Bio-Chemical Oxygen Demand (BOD)	<10 mg/l
Chemical Oxygen Demand (COD)	<50 mg/l
Total Suspended Solids (TSS)	<20 mg/l
Fecal Coliform (FC)	Desirable <100 Permissible 230
Nitrogen-Total	<10 mg/l
Phosphorus- Total (For Discharge into Ponds, Lakes)	1 mg/l

WHEREAS, the Hon'ble National Green Tribunal (NGT) vide its order dated 26.08.2025 in OA No. 735 of 2023 has issued the following directions:

*"The PCB is also directed to ascertain the subsequent violation by these STPs and to take steps for levy of the EC for subsequent violation."*

WHEREAS, as per the affidavit dated 20.02.2025 filed by Govt. of HP before Hon'ble NGT in matter of OA No. 735 of 2018, the results pertaining to the STP Lalpani are as detailed below: -

Sample collection Date	pH	TSS	COD	BOD	O&G	Nitrate-N	Nitrite-N	Total Kjeldahl-N	Remarks
6-11-24	7.18	41	84	12	1.72	0.49	8.96	<1.8	Above Limit
25-11-24	7.24	17	52	5.1	3.52	0.06	8.40	<1.8	Above Limit
9-12-24	7.23	14.1	36	2	1.94	0.13	5.6	<1.8	Within Limit
30-12-24	7.47	BDL	36	2.3	3.30	0.10	7.28	33	Above Limit
8-1-25	7.30	BDL	-	4.6	2.12	0.06	22.96	<1.8	Above Limit
27-1-25	7.44	27	48	3	4.52	0.05	34.16	<1.8	Above Limit
13-2-25	7.54	10	20	3.6	2.32	0.05	43.12	33	Above Limit
24-2-25	7.10	15	56	10.1	5.80	0.10	17.92	47	Above Limit
7-3-25	6.91	7	36	3.5	2.62	0.02	33.04	<1.8	Above Limit
25-3-25	7.34	BDL	20	1	1.11	0.02	25.2	<1.8	Above Limit
9-4-25	7.06	8	48	3.5	2.46	0.02	42	6.8	Above Limit
23-4-25	7.15	9	24	2.2	2.06	0.02	18.48	33	Above Limit
15-5-25	7.46	BDL	8	BDL	1.32	0.11	12.32	70	Above Limit
31-5-25	7.20	8	20	2	3.24	0.03	12.88	<1.8	Above Limit
12-6-25	7.47	17	48	5.4	2.79	0.12	6.16	6.8	Within Limit
24-6-25	7.24	9	28	1.4	2.10	0.10	17.92	<1.8	Above Limit
14-7-25	7.16	13	16	3.2	3.06	0.04	17.36	<1.8	Above Limit
25-7-25	6.51	12	12	1	0.37	BDL	11.20	<1.8	Above Limit
14-8-25	7.35	8	8	BDL	1.88	0.08	17.92	<1.8	Above Limit

WHEREAS, the analysis of the Sewage Treatment Plant STP Lalpani, maintained and operated by you, demonstrates continuous non-compliance with the norms laid down by the Hon'ble NGT in OA No. 1069 of 2019 for the period from 6-11-24 to 9-12-24, 30-12-24 to 12-6-25, 24-6-25 to 14-8-25 (248 days)

WHEREAS, an earlier Environmental Compensation of ₹ 21,75,000 (Rupees Twenty-One Lakh Seventy-Five Thousand only) was imposed on you through a letter dated 23.07.2025, due to previous non-compliance, and this amount is yet to be deposited.

WHEREAS, the Hon'ble NGT vide order dated 19.02.2019 in O.A. No. 593/2017 titled Paryavaran Suraksha Samiti V/s Union of India & ors. approved the methodology for levy of Environmental Compensation on the basis of polluter pays principle on violating units, which is as follows: -

$$EC = \text{Pollution Index (PI)} \times \text{Number of days (N)} \times (R) \times (S) \times (LF)$$

Further vide order dated 28.08.2019 in OA No. 593 of 2017, the Hon'ble NGT has stated: -

*"No polluted matter can be discharged into a stream or well or on land, and no industry, operation or process can be established and no out-let for discharge of sewage used without consent of the State Board. The Water Act provides powers to give directions for closing any such activity as well as for prosecution. Power to give directions implicitly includes recovery of compensation on 'Polluter Pays' principle."*

**THEREFORE, in view of the foregoing, an Environmental Compensation amounting to ₹ 23,11,438 /- (Twenty-Three Lakhs Eleven Thousand Four Hundred Thirty-Eight Only) is hereby imposed upon SJPNL for non-compliance during the period from 06.11.2024 to 09.12.2024, 30.12.2024 to 12.06.2025, and 24.06.2025 to 14.08.2025 (248 days) in accordance with the methodology approved by the Hon'ble NGT in OA No. 593/2017.**

**Accordingly, you are hereby direct that to deposit the aforesaid Environmental Compensation amounts in the account of Member Secretary, HPSPCB, Bank of Baroda A/c No. 54140100001617 (IFSC Code-BABONEWSIM) within 15 days. Failure to comply with this directive shall compel the initiation of regulatory and penal actions under the provisions of the Environment (Protection) Act, 1986 and the Water (Prevention and Control of Pollution) Act, 1974, at your own risk and cost. It may be noted that if the violation persists/ recur, the amount of Environmental Compensation shall multiply accordingly.**

Signed by

Parveen Chander Gupta

(Dr. Parveen Gupta)  
Date: 19-09-2024 11:59:24  
Member Secretary

H.P. State Pollution Control Board

Copy forwarded to the following: -

1. **The Principal Secretary, Urban Development Department, Government of HP Shimla for information and requested to issue necessary direction to quarter concerned for compliance.**
2. **Deputy Commissioner Shimla, for information please.**
3. **The Joint Controller, HQ, HPSPCB for information.**
4. **The Regional Officer, HPSPCB, Shimla for information and necessary action.**

(Dr. Parveen Gupta)  
Member Secretary

H.P. State Pollution Control Board

I/217847/2023



**HP State Pollution Control Board**  
HIM Parivesh Bhawan, Phase-III, New Shimla-  
09



Phone No. 0177-2673766, 2673020 FAX-0177-  
2673018

भूमि सुधारण  
THE EARTH - ONE FAMILY - ONE FUTURE

**No. PCB/STP Lalpani/Vol-I/2020/- 5129-33**

**Dated: - 19.7.2023**

To

**The Managing Director**  
Shimla Jal Prabandhan Nigam Limited,  
US Club to High Ct, Bemloe, Shimla Himachal Pradesh-171001.

**Sub: Show Cause Notice under Water (Prevention and Control of Pollution) Act, 1974.**

WHEREAS, vide this office letter dated 07.01.2022 (copy enclosed) Environmental Compensation was imposed against SJPNL amounting to **Rs. 31,87,500/- (Rupees Thirty One lakh Eighty Seven Thousand & Five Hundred) only** for the non-compliance of the outlet norms by STP Lalpani for **255 days (from 16.03.2020 to 23.06.2020 and 22.10.2020 to 27.03.2021)**, however the same has not been deposited yet.

WHEREAS, Hon'ble NGT vide order dated 28.08.2019 passed by **in O.A. No. 593/2017 titled Paryavaran Suraksha Samiti V/s Union of India & ors.** approved the methodology to levy of Environmental Compensation on the basis of polluter pays principle on violating units.

WHEREAS, vide order dated 28.08.2019 the Hon'ble NGT in O.A. No. 593/2017 has issued the following directions:-

*"All the Local Bodies and or the concerned departments of the State Government have to ensure 100% treatment of the generated sewage and in default to pay compensation which is to be recovered by the States/UTs, with effect from 01.04.2020."*

WHEREAS, vide Hon'ble NGT order passed in O.A. No. 606/2018 directions has been issued to Chief Secretary to GoHP to review the status of Sewage and Solid Waste management in the State. In compliance of said orders, meeting under chairmanship of Chief Secretary to GoHP was held on 27.06.2023 and direction has been issued:-

*"The Chairman directed both JSV & SJPNL have to ensure that all STPs are compliant. The non-compliant of STPs shall be viewed seriously. The PCB may take necessary action against non-comply STPs"*

WHEREAS, the facts stated above tantamount to clear violation of provisions of Water Act, 1974, Environmental Protection Act, 1986 and directions issued by Chief Secretary to GoHP which is a punishable offence and attracts the punitive action as per Hon'ble NGT order in OA No. 593/2017, Environmental Protection Act, 1986 and Water Act, 1974.

In view of above it is hereby again directed that SJPNL shall deposit the aforesaid Environmental Compensation amount in the account of the Member Secretary, HPSPCB, Bank of Baroda A/c No. 54140100001617 (IFSC Code-BAB0NEWSIM) within 07 days under intimation to this office failing which action under provision of Environment (Protection) Act, 1986 and Water (Prevention and Control of Pollution) Act, 1974 shall be initiated at your own risk and cost which shall attract imprisonment for a term which may extend to five year or fine which may extend to Rupees One Lakh.

I/217847/2023

-s/d-

(Anil Joshi, IFS)  
Member Secretary  
H.P. State Pollution Control Board

Endst. No. PCB/STP Lalpani/Vol-I/2020/5129-33 Dated: -19.7.2023

Copy forwarded to the following:-

1. The Principal Secretary, Urban Development Department, Government of HP Shimla for information and requested to issue necessary direction to quarter concerned for compliance.
2. The Director, Urban Development, Tolland Shimla for information please.
3. Sh. Surinder Hansreta, Contractor M/s SJPNL, STP at Lalpani, Village-Badgaon, PO- Rajhana, Tehsil-Shimla (Rural), Distt.- Shimla for compliance.
4. The Regional Officer, HPSPCB, Shimla for information and further follow-up necessary action.

Signed by

Anil Joshi

Date: 18-07-2023 14:47:51

(Anil Joshi, IFS)  
Member Secretary  
H.P. State Pollution Control Board

I/217871/2023

**Reminder**

**HP State Pollution Control Board**  
HIM Parivesh Bhawan, Phase-III, New Shimla-



09

Phone No. 0177-2673766, 2673020 FAX-0177-  
2673018

No. PCB/STP Sanjauli Malyana/2016/-  
To

Dated: -

**The Managing Director**

Shimla Jal Prabandhan Nigam Limited,

US Club to High Ct, Bemloe, Shimla Himachal Pradesh-171001.

**S u b : Environmental Compensation for violation of provision under Environment (Protection) Act, 1986 and Water (Prevention and Control of Pollution) Act, 1974 as per order passed by Hon'ble NGT in OA No. 593/2017.**

WHEREAS, vide this office letter dated 07.05.2022 (copy enclosed) Environmental Compensation was imposed against SJPNL amounting to Rs. 69,50,000/- (Rupees Sixty Nine lakh Fifty Thousand) only for the non-compliance of the outlet norms by STP Malyana for 556 days (from 11.10.2019 to 31.01.2022), however the same has not been deposited yet.

WHEREAS, Hon'ble NGT vide order dated 28.08.2019 passed by in O.A. No. 593/2017 titled **Paryavaran Suraksha Samiti V/s Union of India & ors.** approved the methodology to levy of Environmental Compensation on the basis of polluter pays principle on violating units.

WHEREAS, vide order dated 28.08.2019 the Hon'ble NGT in O.A. No. 593/2017 has issued the following directions:-

*"All the Local Bodies and or the concerned departments of the State Government have to ensure 100% treatment of the generated sewage and in default to pay compensation which is to be recovered by the States/UTs, with effect from 01.04.2020."*

WHEREAS, vide Hon'ble NGT order passed in O.A. No. 606/2018 directions has been issued to Chief Secretary to GoHP to review the status of Sewage and Solid Waste management in the State. In compliance of said orders, meeting under chairmanship of Chief Secretary to GoHP was held on 27.06.2023 and direction has been issued:-

*"The Chairman directed both JSV & SJPNL have to ensure that all STPs are compliant. The non-compliant of STPs shall be viewed seriously. The PCB may take necessary action against non-comply STPs"*

WHEREAS, the facts stated above tantamount to clear violation of provisions of Water Act, 1974, Environmental Protection Act, 1986 and directions issued by Chief Secretary to GoHP which is a punishable offence and attracts the punitive

I/217871/2023

action as per Hon'ble NGT order in OA No. 593/2017, Environmental Protection Act, 1986 and Water Act, 1974.



In view of above it is hereby again directed that SJPNL shall deposit the aforesaid Environmental Compensation amount in the account of the Member Secretary, HPSPCB, Bank of Baroda A/c No. 54140100001617 (IFSC Code-BAB0NEWSIM) within 07 days failing which action under provision of Environment (Protection) Act, 1986 and Water (Prevention and Control of Pollution) Act, 1974 shall be initiated at your own risk and cost which shall attract imprisonment for a term which may extend to five year or fine which may extend to Rupees One Lakh.

(Anil Joshi, IFS)  
Member Secretary  
H.P. State Pollution Control Board

Endst: No. PCB/STP Sanjauli Malyana/2016/- 5491-95 Dated: - 24-7-2023.  
Copy forwarded to the following:-

1. The Principal Secretary, Urban Development Department, Government of HP Shimla for information and requested to issue necessary direction to quarter concerned for compliance.
2. The Director, Urban Development, Tolland Shimla for information please.
3. 21<sup>st</sup> Century Enviro Engineers, Plot No.-120, Industrial Area, Phase-II, Chandigarh-160002 for compliance.
4. The Regional Officer, HPSPCB, Shimla for information and further follow-up necessary action.

-s/d-  
(Anil Joshi, IFS)  
Member Secretary  
H.P. State Pollution Control Board

 H.P. STATE POLLUTION CONTROL BOARD	
"Him Parivesh" Phase-III, New Shimla-171009 (H.P)	
Phone: 0177 2673766, 2673274 email: mshppcb@gmail.com	

(80334) HPSPCB/Misc STP/2020

6212-13

Dated

23-7-25

To

The Engineer in Chief,  
Jal Shakti Vibhag,  
Shimla  
The Managing Director,  
Shimla Jal Prabandhan Nigam Ltd. (SJPNL),  
Shimla, Himachal Pradesh

**Subject: Deposit of Environmental Compensation Imposed by HPSPCB on Non-Compliant STPs**

Environmental Compensation (EC) has been imposed by the Himachal Pradesh State Pollution Control Board on various Sewage Treatment Plants (STPs) operated and maintained by Jal Shakti Vibhag and SJPNL due to non-compliance with environmental norms and discharge standards. The details of EC imposed on the respective STPs is provided below: -

Sr. No.	STP	Amount	Date of imposition
1.	STP Lalpani	₹ 31,87,500	07-01-2022
2.	STP Summerhill	₹ 2,62,500	05-05-2022
3.	STP Malyana	₹ 69,50,000	07-05-2022
4.	STP Malyana	₹ 59,25,000	5-04-2024
5.	STP Barga-I	₹ 15,80,000	6-04-2024
6.	STP Rohru	₹ 78,87,500	27-04-2024
7.	STP Lalpani	₹ 95,62,500	27-04-2024
8.	STP Jubbal	₹ 44,60,000	03-03-2025
9.	STP North Disposal	₹ 31,17,000	18-03-2025
10.	STP Summerhill	₹ 94,70,000	21-03-2025

However, it is a matter of serious concern that despite repeated follow-ups, the said Environmental Compensation has not been deposited till date. This issue was categorically raised and reiterated during the meeting held on 23<sup>rd</sup> June 2025 under the Chairmanship of the Principal Secretary (Urban Development), Government of Himachal Pradesh, yet no compliance has been ensured from your end.

Further, it is pertinent to mention here that the Hon'ble National Green Tribunal (NGT), through its various directions and orders, is closely monitoring the imposition and recovery of Environmental Compensation from non-compliant entities, particularly in cases concerning inadequate or non-operational sewage treatment infrastructure and non-compliance with these directions is viewed seriously by Hon'ble NGT and may attract further legal consequences.

Therefore, you are hereby directed to ensure the immediate deposit of the Environmental Compensation amounts as imposed by HPSPCB. A compliance report along with proof of payment may be furnished to this office and to HPSPCB at the earliest.

**This may be treated as urgent and time-bound.**

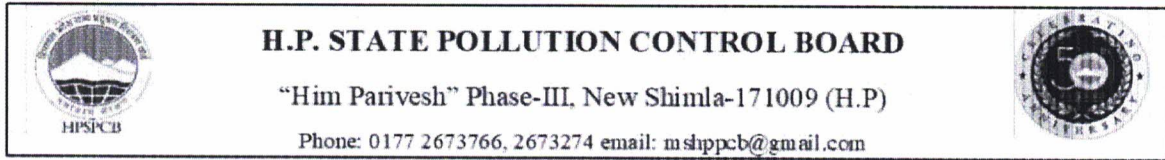
Signed by

Anil Joshi

(Anil Joshi, JS)  
Member Secretary  
HPSPCB

Date: 23/07/2025 12:55:12





No. HPPCB-

10309-11

Dated:- 27/09/25

To

**The Deputy Commissioner (s)**  
**District Shimla, Mandi, Solan, H.P.**

**Subject: Request for recovery of Environmental Compensation in terms of the Orders dated 26.03.2025 and 26-08-2025 passed by Hon'ble NGT in O.A. No. 735/2023 titled as News Item titled "Ashwani Khad: The Most Polluted River in Himachal Pradesh" appearing in News Himachal dated 04.12.2023**

Sir,

The afore-cited matter related to water pollution in Ashwani Khad and non-compliance of Environmental norms by the Sewage treatment Plants (STPs) being operated by Jal Shakti Vibhag and SJPNL is pending before the Hon'ble NGT wherein Hon'ble NGT is monitoring the compliance of STPs in the catchment area of Ashwani Khad. The matter was listed on 26.03.2025 wherein following directions were passed :-

*"...6. We also find that along with the report on page 1956, details of compliance of norms by STPs in the catchment area of Sukhana Khad and Ashwini Khad etc; have been disclosed and many of these STPs are not complying with the norms set up by NGT by order dated 30.04.2019 (OA 1069/2018). Hence, EC is required to be imposed upon those who have failed to comply with the norms.*

*7. Learned Counsel for the HPPCB submits that a fresh report will be filed disclosing the details of EC imposed and recovered from the project proponent operating defaulting STPs. Let the report be filed in the form of affidavit within eight weeks..".*

In compliance to the directions of the Hon'ble NGT, the State Board has levied Environmental Compensation (EC) upon the non-complying STPs based upon the polluter pays principle and compliance was reported to the Hon'ble NGT. However, the Jal Shakti Vibhag and SJPNL have not deposited the EC amounts till date. Detailed list of defaulting STPs is annexed as **Annexure-1**.

The matter was again listed on 26.08.2025 wherein Hon'ble NGT has asked the State Board to take the steps for recovery of Environmental Compensation (EC) amount from the non-complying STPs.

In respect of recovery of Environmental Compensation (EC), it is pertinent to mention here that the Hon'ble NGT in various cases such as O.A. No. 199/2014 titled as Almitra H Patel vs UOI & ors. (order dated 22.12.2016), OA No. 137/2024 titled as Vijay Chandel vs. State of H.P. & ors.(Order dated 14-2-2025) etc., has directed that Environmental compensation shall be recovered as arrears of land revenue by the competent authority in accordance with law.

Accordingly, it is requested that recovery proceedings may kindly be initiated against the defaulting units mentioned in **Annexure -1** as arrear of land revenue, so that direction of Hon'ble NGT could be complied and action taken report can be filed to the Hon'ble NGT well before next date of hearing i.e. 20-11-2025.

Enclosures :

- (i) Copy of Hon'ble NGT's order dated 26-3-2025 & 26.08.2025.
- (ii) Annexure -1 Details of defaulting STPs.

*(through email)*

Yours faithfully

Signed by

Parveen Chander Gupta

Date: 27-09-2025 12:31:04

**(Dr. Praveen Gupta)**

**Member Secretary  
HPSPCB, Shimla**

Annexure-V

No.:- JSV-Bud-D. No-13/32 (Sew)-Alloc.-2025-26 -3742-62  
Himachal Pradesh  
Jal Shakti Vibhag  
Dated:- Shimla-171005 the

17 Oct., 2025

TO

The Chief Engineer,  
Jal Shakti Vibhag, Zone,  
Dharmshala, Hamirpur, Mandi & Shimla.

Subject: -

**Request for funds to Bear Environmental Compensation Impost by violation of STP Discharge Norms and Non-Compliance with Hon'ble NGT Orders-reg. Allocation of funds thereof.**

Sir,

The additional allocation of funds under concerned head of account in demand No. 13, Irrig.WS&S (Sewerage Sector) is hereby made as under:-

Demand / Head of Account	Budget allocation 2025-26 (Rs. In Lakh)				Total
	D/Z	H/Z	M/Z	S/Z	

D-13, 4215-02-106-02-S00N-29-Compensation-Charged Expenditure	Prev. Alloc.	28.88099	296.64280	0.00000	331.68132	657.20511
	Addnl. Alloc.	1.58000	30.60000	82.80000	220.38400	<b>335.36400</b>
	<b>Total:-</b>	<b>30.46099</b>	<b>327.24280</b>	<b>82.80000</b>	<b>552.06532</b>	<b>992.56911</b>

The above allocation is being made for the payment of Environmental Compensation Imposed by HPSPCB for violation of STP Discharge Norms and Non-Compliance with Hon'ble NGT Orders during 2025-26 strictly.

The detail of STPs for which additional allocation is being made to pay the Environmental Compensation Charges is as under:-

Sr. No.	JSV Zone	JSV Division	STP	Penalty Imposed (Rs. in lakh)	Budget Allocation (Rs. in lakh)
1	D/Shala	Chamba	STP Barga-I	1.58000	1.58000
2	Hamirpur	Chountra	STP Jogindernagar	25.00000	25.00000
3		Sarkaghat	STP Sarkaghat	5.60000	5.60000
			<b>Total:- H/Pur</b>	<b>30.60000</b>	<b>30.60000</b>
4	Mandi	Sundernagar	STP Sundernagar	12.00000	12.00000
5		Mandi	STP Raghunath Ka Padhar	32.60000	32.60000
6		Mandi	STP Khaliyar	38.20000	38.20000
			<b>Total:- Mandi</b>	<b>82.80000</b>	<b>82.80000</b>
7	Shimla	Rohru	STP Rohru	78.87500	78.87500
8		Jubbal	STP Jubbal	44.60000	44.60000
9		Dharmpur	STP Parwanoo	40.90000	40.90000

16

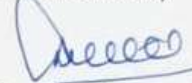
10	Nalagar	STP Nalagarh	21.60000	21.60000
11	Rohru	STP Rohru	33.50000	33.50000
12	Matyana	STP Narkanda	0.90900	0.90900
		<b>Total:- Shimla</b>	<b>220.38400</b>	<b>220.38400</b>
		<b>G. Total</b>	<b>335.36400</b>	<b>335.36400</b>

You are therefore, requested to further allocate the earmarked funds to the concerned STPs/Divisions immediately.

It is advised to upgrade the STPs in accordance with norms mandated by Hon'ble NGT in the budget available in relevant HoA during the CFY and subsequent financial years. Further, it should be ensured that in future all norms of Hon'ble NGT are maintained, so that such penalties are avoided.

It may please be ensured that expenditure is booked under correct head/sub head or minor head of account as per the allocation made by this office.

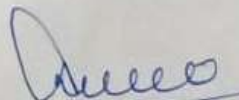
Yours faithfully

  
**(Er. Anju Sharma),**  
 Engineer-in-Chief (JSV)  
 Jal Shakti Bhavan, Shimla-5.

Ends. No. JSV-Bud-D. No-13/32 (Sew)-Alloc.-2025-26

Copy to the following for information and necessary action:-

- 1) The Secretary (JS) to the Government of Himachal Pradesh, Shimla-2 w.r.t. his office letter No. JSB-C007/2/2025-JAL SHAKTI dated 16-10-2025.
- 2) Member Secretary HP State Pollution Control Board, New Shimla, Phase-III.
- 3) The Superintending Engineer P&I (Unit-I) of this office.
- 4) The Concerned Executive Engineer / Incharge STPs with the directions to prepare the bill and reimburse compensation amount of respective STP's / Divisions on priority.
- 5) The Budget Assistant -II, Expenditure / LOC Assistant, Budget Section of this office.

  
**(Er. Anju Sharma),**  
 Engineer-in-Chief (JSV)  
 Jal Shakti Bhavan, Shimla-5.